

(b) The requirements of DMT consuming units based on respective licensed capacities per month is about 1800 tonnes. The total supplies from indigenous and imported sources during the past six months has been as under:—

(In tonnes)

May	June	July	August	September	October
1001	1181	1248	337	750	940

(c) All necessary measures are being taken to recommission the DMT and para-xylene plants of IPCL. Letters of Authority are also being issued to the users for import of DMT.

Construction of new Station at Thumba near Trivandrum

3195. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4853 dated 27-3-1973 regarding the opening of New Station at Thumba near Trivandrum and state:

(a) whether the construction of the Railway Station at Thumba has been delayed considerably;

(b) if so, the reasons therefor and if not, the progress made in the work so far; and

(c) whether Government has taken a final decision regarding the opening of a passenger booking station and if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). The question of availability of line capacity on Trivandrum-Quilon Section and the financial viability of the shuttle service proposed by the Thumba Project Authority are currently under examination. A decision on the construction of railway station at Thumba will be taken on the completion of this examination.

New Railway Division in Kerala

3196. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to set up a new Railway Division in Kerala; and

(b) if so, the broad outlines thereof and the time by which it is expected to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Conditions Stipulated under Exemption orders for diversification of production by Drug Firms

3197. SHRI SOMCHAND SOLANKI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether under the exemption orders in force during the period 1966-70, one of the condition stipulated was that details of the diversification programme would be reported to DGTD along with certain facts;

(b) whether the reports referred to, were duly made by drugs firms with foreign equity exceeding 26 per cent to the DGTD;

(c) if so, what are the details of the reports made and whether any record was maintained of such reports by DGTD; and

(d) what checks were applied to verify that the diversification programmes fulfilled the conditions stipulated in the exemption orders?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (d). In the orders issued in October 1966, which allowed free diversification upto 25 per cent of the licensed capacity, the industrial undertakings were required to intimate to the appropriate technical authority the particulars regarding

their revised manufacturing programme and the new articles proposed to be manufactured and also the value and nature of the minor balancing plant, if any, added by them. In the absence of specific separate return specified in this behalf, by and large they were including the diversified items in their over all monthly production returns, which are reflected in the regular records maintained by DGTD. In cases of doubt, DGTD could ascertain further particulars from the industrial undertaking and make reports to the Administrative Ministry.

Installation of Equipment for Diversification Programme under Exemption orders

3198. SHRI SOMCHAND SOLANKI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether one of the conditions stipulated in the exemption orders in force from 1966-70, was that for undertaking diversification programme, only minor balancing equipment would be installed;

(b) whether some of the foreign drug firms undertook diversification programme by making substantial addition to plant and machinery;

(c) if so, whether Government would make a thorough inquiry in all such cases and take legal action against firms found guilty of violation of the exemption orders; and

(d) whether for manufacture of new bulk drugs substantial addition of plant and machinery is required?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) One of the conditions for the facility of free diversification permitted since October 1966 to February 1970 was that such diversification shall not entail instal-

lation of any additional plant and machinery except Balancing equipment procured indigenously.

(b) and (c). If a case of diversification without a licence, by installation of substantial additional plant and machinery, comes to the notice of Government, Government would enquire into it and take suitable action.

(d) This will depend upon the nature of the new bulk drug to be produced and the facilities available in the plant and machinery already installed in the undertaking.

मध्य प्रदेश में रेलवे उपरि-पुल

3100. श्री गंगा चरन दीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में बनाये जाने वाले रेलवे उपरि-पुलों की कुल संख्या क्या है ;

(ख) ऐसे कितने पुल पहले ही बनाए जा चुके हैं अथवा निर्माणाधीन हैं ; और

(ग) कब तक इन सभी पुलों का निर्माण पूरा हो जायेगा और उन पर कितनी धनराशि व्यय होने का अनुमान है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरैशी) : (क) इक्कीस :

(ख) और (ग) चालू योजना अवधि में एक पुल का निर्माण किया जा चुका है लेकिन उसके पहुंच मार्ग अभी लोक निर्माण विभाग द्वारा बनाए जाने हैं : दो और पुल अभी निर्माणाधीन हैं। शेष अठारह प्रस्तावों की जांच की जा रही है और उन के लिए योजना बनाई जा रही है। अभी यह बताना